

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2328
ANSWERED ON:30.07.2002
CRIMINAL CHARGES AGAINST NSCN (IM) LEADERS
HOLKHOMANG HAOKIP

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that all the criminal charges against the NSCN(IM) leaders are being quashed;
- (b) if so, the reasons therefor;
- (c) whether there is any specific agenda for the ensuing dialogue between NSCN (IM) and Government of India in Amsterdam;
- (d) if so, the details thereof; and
- (e) the major hurdle to make any headway in the negotiations?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI)

(a)&(b): According to available information, Government of Nagaland have withdrawn pending case against NSCN(IM) Leaders to enable Government of India to convince them to have further peace talks in India.

(c)&(d): The main agenda relates to the proposals put forward by NSCN(I/M), in order that Nagas conduct their affairs according to their own genius, customs and traditions, and defining the relationship between the Government of Nagaland and Government of India on various subjects.

(e): The presence of various rival Naga militant groups and lack of unity amongst them create difficulties in the progress of negotiations.